



Government of Jammu and Kashmir,
HOME DEPARTMENT,
Civil Secretariat, Jammu/Srinagar.

Notification,

Srinagar, the 2nd of July, 2019.

SRO.430 Whereas, immovable property comprising of land measuring 18 Kanals and 09 Marlas bearing Khasra Nos. 558, 559, 560, 579, 577, 551, 550, 561, 562 and 578 situated at village Krail Manhasan, Tehsil Bishnah, District Jammu, is required by the Union Government in connection with the purpose of Union; and

Whereas, a requisition in this behalf has been received by the State Government from the Ministry of Defence, Government of India:

Now, therefore, the Government in exercise of powers conferred by section 21 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968, (Act No. XXXXV of 1968), hereby notifies that the aforesaid immovable property be requisitioned.

By Order of the Government of Jammu and Kashmir.

Sd/=

(Shaleen Kabra) IAS,
Principal Secretary to the Government.

Home/Land-Acq/108/2018

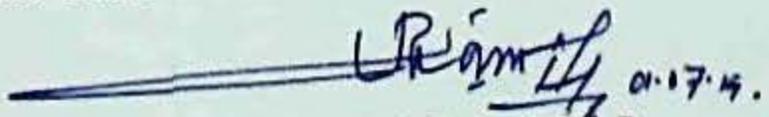
Dated: - 02.07.2019.

Copy to the:-

1. Principal Secretary to Hon'ble Governor.
2. Commissioner Secretary to Government, Revenue Department.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs ((w.7.s.c).
5. Director, Archaeology, Archives and Museums, J&K.
6. Deputy Commissioner, Jammu.
7. Special Secretary to Chief Secretary J&K.
10. Pvt Secretary to Principal Secretary (Home) Department.
11. In-Charge Website, Home Department
12. Stock file.

Copy also to the:-

- (i) Principal Director Defence Estates, Northern Command, Satwari, J&K, Jammu.
- (ii) Defence Estate Officer, Jammu Circle, Jammu Cantt-180003


(Rashid Raina) KAS,
Under Secretary to the Government.